

ITEM NO.32

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 26918/2022

(Arising out of impugned final judgment and order dated 30-05-2022 in CRLA No. 3952/2012 passed by the High Court of Judicature at Allahabad)

PAWAN KUMAR PANDEY @ BABLU & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No.201476/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.201477/2022-EXEMPTION FROM FILING O.T. and IA No.201478/2022-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

WITH

SLP(Cr1) No. 5802/2023 (II)

(IA No. 7511/2023 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 7515/2023 - EXEMPTION FROM FILING AFFIDAVIT)

Date : 30-10-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Raktim Gogoi, Adv.
Mr. Shivam Pal Sharma, Adv.
Mr. S. Vinod, Adv.
Mr. Vishal, Adv.
Mr. Manoj K. Mishra, AOR

For Respondent(s) Ms. Srishti Singh, AOR
Mr. Vikas Bansal, Adv.
Ms. Shweta Yadav, Adv.
Mr. Ajay Kumar Gajapati, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Re-list on 03.11.2023.

The learned counsel for the petitioners will request the learned counsel who had appeared on behalf of the petitioner -

Shyam Narain Pandey in SLP (Crl.) No. 11338/2022 titled "*Shyam Narain Pandey vs. State of U.P.*", which was dismissed by this Court vide order dated 05.12.2022, to be present in Court on the next date of hearing.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR